

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 958 of 2020**

**IN THE MATTER OF:**

**Brand Realty Services Ltd.**

**...Appellant**

**Versus**

**Sir John Bakeries India Pvt. Ltd.**

**...Respondent**

**Present: -**

**For Appellant: Mr. Jayant Mehta and Mr. Pankaj Agarwal, Advocates**

**For Respondent: Mr. Devvrat, Advocate.**

**O R D E R**  
**(Virtual Mode)**

**15.12.2020** Shri Devvrat Proxy, Advocate appearing on behalf of the Respondent submits that Learned Counsel for Respondent Shri Nishant Awana, Advocate has been tested Covid-19 positive and is unable to appear.

In view of the above, the matter is adjourned.

Learned Counsel for the Respondent is granted three weeks' time to file Reply Affidavit. Rejoinder, if any, may be filed within two weeks thereafter.

Learned Counsel for the Respondent may also file objections to the Interlocutory Application within aforesaid period.

Post the matter 'For Admission (After Notice)' before the Court No. 2 on **22<sup>nd</sup> January, 2021.**

**[Justice Bansi Lal Bhat]**  
**The Acting Chairperson**

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**